

in the country is not therefore, available. However, a study conducted by M/s Operations Research Group on behalf of Doordarshan revealed that there were 3,460 cable TV networks, with or without dish antenna systems, operating in the country in May, 1990.

(e) Nine new Radio Stations, one each at Jaisalmer, Barmer, Churu, Mount Abu, Banswara, Jhalawar, Chittorgarh, Sawai Madhopur and Nagpur, are in the various stages of implementation at present.

(f) and (g) The relay transmitter located at Ajmer is of 200 KW MW power rating. This transmitter relays programmes produced in AIR Station at Jaipur and is not engaged in any independent production.

(h) The relay transmitter at Ajmer was upgraded only a few years back from 20 KW to 200 KW power rating.

(i) There is no such proposal under consideration of the Government at present.

(j) Does not arise.

STATEMENT

<i>Sl. No.</i>	<i>Location</i>	<i>Power rating</i>
1	2	3
1. Jaipur	(i)	1 KW MW
	(ii)	1 KW MW
2. Ajmer	(i)	200 KW MW
3. Bikaner	(i)	10 KW MW

	1	2	3
4. Jodhpur	(i)	100 KW MW	
	(ii)	1 KW MW	
5. Kota	(i)	1 KW MW	
6. Suratgarh	(i)	300 KW MW	
7. Udaipur	(i)	10 KW MW	
8. Alwar	(i)	6 KW FM	

[English]

Benefits to Workmen of M/s. Burn Standard Co.

3725. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) how many times since 1979 the wages and fringe benefits of the workmen and non-productive officers and staffs of different units including Refractory and Ceramic Group of Burn Standard Co. Ltd. have been revised; and

(b) the reasons why the wages and other benefits of the Refractory and Ceramic Group baring the salem Unit of M/s. Burn Standard Company Ltd. have not yet been settled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Details regarding revision of wages and fringe benefits in respect of workmen, officers and staff of different units including refractory and ceramic Group of Burn Standard Company Limited are as under:—

(i) <i>Engineering Units</i>		
Howrah Works and Burnpur Works		1979, 1983 & 1988
(ii) <i>Off-shore</i>		1988
(iii) <i>Officers</i>		1982 & 1987
(iv) <i>Clerical/sub-staff of Head Office and Clerical/technical staff of Howrah Works</i>		1981 & 1985
(v) <i>Salem Refractory Unit</i>		1980, 1983, 1986 & 1989

(b) As all the refractory and ceramic units, other than Salem, have been continuously incurring losses and as the Company is not in a position to bear additional financial burden, it has not been possible to revise the wages etc., of these loss incurring refractory units.

Interim Relief to the Workers of M/s. Burn Standard Co. Ltd.

3726. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the interim relief to the workmen of Refractory and Ceramic Group of M/s. Burn Standard Co. Ltd. under Bharat Bhari Udyog Nigam Ltd. have been implemented; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) No, Sir.

(b) As all the refractory and ceramic units, barring Salem unit, have been continuously incurring losses and as the Company is not in a position to bear additional financial burden, it has not been possible to pay the interim relief of these loss incurring refractory units.

[Translation]

Setting up of Industries in Bihar

3727. SHRI UPENDRA NATH VERMA: Will the Prime Minister be pleased to state:

(a) whether any industry has been set up in Chatra Sub-division of Hazaribagh district in Bihar since independence;

(b) if not, whether the Government propose to set up any industry in Chatra sub-division in the near future; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) The data in this regard is available only from 1973 onwards. Since then, 17 Letters of Intent and 10 Industrial Licences have been issued for setting up industries in Hazaribagh District of Bihar. Between March, 1985, when the scheme was introduced, and June, 1991, 20 Delicensed Industries Registration have been granted for setting up of industries in the said district.

As per the New Industrial Policy, industrial licensing has been abolished for all projects except for a short list of industries related to security and strategic concerns etc.

Cable TV.

3728. SHRI VISHWANATH SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Cable TV has reached any agreement with the Government for its telecast;

(b) if so, the terms and conditions of the agreement;

(c) whether the programme of Cable TV is certified by some expert committee prior to their telecast; and

(d) the names of cities where the Dish Antennae of Cable T.V. are installed and the number thereof city-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS) : (a) Door-darshan have not entered into agreement with any Cable TV Network owner for telecast of their programmes.

(b) Does not arise.

(c) No, Sir. No such Committee exists at present.

(d) The licences for establishment of dish antennae are issued by the field formations of the Department of Telecommunications and this information is not centrally maintained.